

REGISTERED

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH
.....

Commercial Complex(BDA),
Indiranagar,
Bangalore- 560 038.

Dated: -12- Oct 87

APPLICATION NO

746 /87(T)

W.P.No.

3344 /82

APPLICANT H. S. Sadashiva Vs

RESPONDENTS Regional Provident
Fund Commissioner, Bangalore
and one.

To

1. Shri H. S. Sadashiva,
Provident Fund Inspector
Grade-II,
General Secretary,
Karnataka Provident
Fund Employees' Union,
Bangalore - 60.

2. Sri S. B. Swetadri, Advocate,
Papiiah Building,
Subedar Chattran Road,
Bangalore - 5.

3. Regional Provident Fund
Commissioner,
Bhavishya Nidhi Bhavan
8, Rajaram Mohan Ray Road
P.B. No. 2584, Bangalore - 5

4. Central Provident Fund
Commissioner,
5th Floor, Mayur Bhavan
Connaught Place Circus,
New Delhi - 110001.

5. Sri M. S. Radonrajaiiah,
Advocate (CGSC),
High Court Building,
Bangalore - 1.

Recd in Copy
D. S. Swetadri
Advocate for
Applicant
15/10/87

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/~~STAFF~~
~~INTERIM ORDER~~ passed by this Tribunal in the above said application
on 6.10.87.

RECEIVED 5 Copies 13/10/87

Diary No. 1274/CR/87

Date: 14/10/87

Encl: as above.

Section Officer
(JUDICIAL)

CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

DATED THIS THE 6TH DAY OF OCTOBER, 1987.

PRESENT:

Hon'ble Mr. Justice K.S. Puttaswamy,

.. Vice-Chairman.

And:

Hon'ble Mr. L.H.A. Rego,

.. member(A)

APPLICATION NUMBER 776 OF 1987

H.S. Sadashiva,
Aged 45 years,
S/o late H.L. Siddappa,
Provident Fund Inspector Grade-II,
General Secretary,
Karnataka Provident Fund Employees' Union,
(Regd. & Recognised)
Bangalore-60.

.. Applicant.

(By Sri S.B. Swetadri, Advocate - absent)

v.

1. Regional Provident Fund Commissioner,
Bhavishya Nidhi Bhavan,
8, Rajaram Mohan Roy Road,
P.B.No.2584, Bangalore-25.

2. Central Provident Fund Commissioner,
9th Floor Mayur Bhavan,
Connaught Circus, New Delhi-1.

.. Respondents.

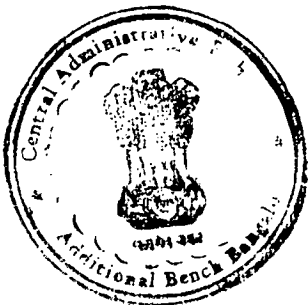
(By Sri M.S. Padmarajaiah, Standing Counsel)

This application coming on for hearing this day, Vice-Chairman made the following:

ORDER

Case called on more than one occasion. On every occasion, the applicant and his learned counsel are absent. We have perused the papers and heard Sri M.S. Padmarajaiah, learned Senior Central Government Standing Counsel appearing for the respondents.

2. This is a transferred application and is received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act, 1985.



3. At the material time, the applicant was working as a Provident Fund Inspector Grade-II ('Inspector') in the office of the Regional Provident Fund Commissioner, Karnataka, Bangalore. He claims to be the Joint Secretary of a Union called the Karnataka Provident Fund Employees' Union ('Union'). It is his case that he attended a conference on 19th, 20th and 21st May, 1981 as a delegate of the Union. He claims that those days on which he attended the conference should be treated as special casual leave under the relevant Leave Rules which was not acceded to by the authorities. Hence, he approached the High Court on 19-1-1982 in Writ Petition No. 3344/82 for a direction to treat the aforesaid days as special casual leave.

4. In rejecting the claim of the applicant, the authority has given reasons. We are of the view that the reasons on which the authority had rejected the claim of the applicant are sound ^{and they} ~~which~~ do not call for any interference. Even otherwise, the petty claim of the applicant relates to a period which had already lapsed. On any view of the matter this is not a fit case in which the petty claim of the applicant calls for a detailed examination and acceptance.

5. On the foregoing discussion we hold that this application is liable to be dismissed. We, therefore, dismiss this application. But, in the circumstances of the case, we direct the parties to bear their own costs.



np/

Sd.-
VICE-CHAIRMAN 6/12/87

"True copy"

Sd.-
MEMBER(A) 16.12.87

hace
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE